GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 1219 TO BE ANSWERED ON 28.07.2025

BENEFITS TO EPS 95 PENSIONERS

†1219. SHRI BAJRANG MANOHAR SONWANE: SHRI ARVIND GANPAT SAWANT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Hon'ble Supreme Court has passed orders to provide minimum pension benefit of higher pension and medical facilities on actual salary alongwith relief in dearness allowance to the pensioners and their dependents getting pensions under EPS 95;
- (b)if so, the details thereof alongwith the action taken by the Government thereupon;
- (c)whether the Government has issued any order regarding implementation of the said order;
- (d)if so, the details thereof along with the total number of the EPS 95 pensioners benefitted from the said order; and
- (e)if not, the reasons for non-implementation of the orders of the Hon'ble Supreme Court?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): Hon'ble Supreme Court has not passed any order to provide minimum pension benefit of higher pension on actual salary, medical facilities along with relief in dearness allowance to the pensioners and their dependents getting pensions under EPS 95.
